

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

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**IA 3435(MB)2024  
in C.P. (IB)/1042(MB)2023**

CORAM:

SHRI. SANJIV DUTT  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.07.2024**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited  
Vs  
Earleen Real Estate Developers Privatelimited

SECTION: 7, 22(3)(b) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Nausher Kohli, Ld. Counsel for the Resolution Professional present.
2. **IA-3435(MB)2024:** The present Interlocutory Application is being preferred by the Applicant under the provisions of Sections 22(2) and 22(3)(b) of the Insolvency and Bankruptcy Code, 2016 ("IBC"), inter alia, seeking replacement of the Interim Resolution Professional with a Resolution Professional.
3. On 11 th March 2024, the IRP convened the first meeting of the COC and it was resolved by a 100% voting share to replace the IRP with Incorp Restructuring Services LLP having Registration No. IBBI/IPE-0129/IPA-1/2022-23/50032, Respondent No. 2, as the Resolution Professional of the Corporate Debtor.

4. A copy of Form A, Certificate of Registration and Authorisation for Assignment of the proposed insolvency resolution professional has been filed.
5. In view of the above, this bench hereby appoints Incorp Restructuring Services LLP having Registration No. IBBI/IPE-0129/IPA-1/2022-23/50032, as Resolution Professional. The outgoing IRP is directed to hand over the charge to the newly appointed RP. Accordingly, IA-3435(MB)2024 is **allowed and disposed of.**

Sd/-  
**SANJIV DUTT**  
**Member (Technical)**

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**